

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave Petition (Crl.) No(s). 9198/2025

[Arising out of impugned final judgment and order dated 22-08-2024
in CRLREVP No. 114/2023 passed by the High Court of Delhi at New
Delhi]

GUNJAN @ GIRIJA KUMARI & ORS.

Petitioner(s)

VERSUS

STATE (NCT OF DELHI) & ANR.

Respondent(s)

Date : 09-09-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLIFor Petitioner(s) Mr. Avadh Bihari Kaushik, AOR
Ms. Urvashi Bhatia, Adv.
Mr. Pawan Kumar Verma, Adv.
Ms. Saloni Mahajan, Adv.
Mr. Rishabh Kumar, Adv.For Respondent(s) Ms. Archana Pathak Dave, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kamal Rattan Digpaul, Adv.
Ms. Harshita Choubey, Adv.
Mr. Digvijay Dam, Adv.

Ms. Vishakha, Adv.
Ms. Ira Dhasmana, Adv.
Mr. Mohan Singh, Adv.
Ms. Rajkumari Banju, AOR
Ms. Priyashree Sharma Phurailatpam, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondent no. 2 prays for and is granted two weeks time to file counter affidavit.
2. List the matter on 28.10.2025.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT(MANOJ KUMAR)
COURT MASTER (NSH)